

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.NO.359/2000

Tuesday, this the 8th day of October, 2002.

CORAM:

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

HON'BLE MR K.V.SACHIDANANDAN, JUDICIAL MEMBER

A.M.Koshy,  
Sub Divisional Engineer(Customer Services),  
O/o the Principal General Manager,  
Kalathil Parampil Road,  
Cochin-682 016. \* - Applicant in person

Vs

1. Union of India represented by  
the Secretary(Expenditure),  
Ministry of Finance,  
New Delhi-110 001.
2. The Chairman,  
Telecom Commission,  
Sanchar Bhavan,  
New Delhi.
3. The Director General,  
Department of Telecom,  
Sanchar Bhavan,  
Ashoka Road,  
New Delhi-110 001.
4. The Chief General Manager,  
Telecom, Kerala Circle,  
Trivandrum-33. - Respondents

By Advocate Mr P.Vijayakumar, ACGSC(not present)

The application having been heard on 8.10.2002 the Tribunal on  
the same day delivered the following:

O R D E R

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

The applicant, who is a Sub Divisional  
Engineer(Customer Services), office of the Principal General

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Manager, Telecom, Cochin has filed this application seeking redress of his grievance on account of the fact that he was drawing less salary than his junior owing to wrong interpretation of the relevant rules. The reliefs sought are:

i) To call for the records relating to A-1 to A-9 and to declare that the applicant is entitled to be granted the selection grade in the scale of 2000-3500 on the basis of his seniority and entitlement consequent to the equivalent scale given to his juniors, with effect from 1.1.96;

or in the alternative,

ii) To direct the respondents to grant consequential lateral promotion to the applicant in the scale of 2000-3500, with effect from 1.1.90 immediately with all consequential benefits in the promoted cadre;

2. The respondents have filed a reply statement opposing the O.A.

3. When the matter came up for hearing, none appeared for the parties though from the records it would appear that the applicant in this case used to appear in person. It is seen that the applicant has filed a statement to the effect that his main grievance has been settled by the respondents and that, accordingly, he would like to withdraw the case as he did not want to pursue the O.A. further. As the applicant

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himself has stated that the relief sought for has been granted and that he does not want to pursue the application further, the O.A. is dismissed as withdrawn. There is no costs.

Dated, the 8th October, 2002.



K.V.SACHIDANANDAN  
JUDICIAL MEMBER



T.N.T.NAYAR  
ADMINISTRATIVE MEMBER

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